

**WEALTH TAX AND INCOME TAX  
EVIASION**

59. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to state:

(a) whether the wealth tax helped Government in detecting income tax evasions;

(b) if so, in which way; and

(c) what is the number of persons against whom proceedings were launched during the year 1957-58 for tax evasion?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): As regards parts (a) and (b) of the question the Wealth-tax Act, 1957 received the *assent* of the President on 12th September 1957 and the actual assessment work started only in December 1957. Thus during the financial year 1957-58, the period covered by actual assessments was only four months, while we are still in the midst of the financial year 1958-59. It is, therefore, too early yet to assess the effect of this Act in detecting cases of income-tax evasions. However, it may be stated that the importance of this tax primarily consists in the prevention and not detection of concealment of sources of income.

As regards (c) the number of cases in which tax evasion was detected during 1957-58 as a result of scrutiny under Wealth-tax Act was 5.

**FOREIGNERS IN OIL AND NATURAL GAS  
COMMISSION**

60. SHRI M. VALIULLA: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether it is a fact that there are a large number of foreigners in the drilling section of the Oil and Natural Gas Commission;

(b) if so, what is their number and to which countries they belong; and

(c) when Indianisation of the staff is likely to take place?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) Yes, Sir.

(b) 98; 10 from Rumania and 88 from U.S.S.R.

(c) Indian understudies are being trained and will gradually take over from the foreign experts.

**EMPLOYMENT OF CENTRAL GOVERNMENT  
EMPLOYEES' CHILDREN IN PRIVATE FIRMS**

61. SHRI M. VALIULLA: Will the Minister of HOME AFFAIRS be pleased to state the number of applications received during the year 1957 and so far during the year 1958 from the Central Government employees seeking permission for the employment of their children in private firms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): The information is being collected and will be placed on the Table of the House as soon as it is available.

**PREVENTION OF EXODUS OF SMUGGLERS**

62. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state the steps Government have taken on the Indo-Pakistan border in Gujarat and Kutch to prevent the exodus of smugglers after the declaration of Martial Law in Pakistan?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): No exodus of smugglers from Pakistan was noticed after the declaration of Martial Law in that country on the Indo-Pakistan border in Gujarat and Kutch. The staff concerned has, however, been alerted.

**50 MILLION UNITED STATES DOLLARS  
JAPANESE LOAN TO INDIA**

63. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state whether Government are aware of an interview given to the Press by the President of the Bank of Tokyo on or about 1<sup>st</sup> October at Bombay

in which he said that the State-owned Export-Import Bank of Japan would advance a loan of 50 million United States dollars to India? If so, for what purpose and on what terms do Government propose to take the loan?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : Government have seen Press reports of the interview given by the President of the Bank of Tokyo. There is, however, no proposal at present for a further credit from Japan in addition to the 18-billion Yen Credit (about \$50 million), an agreement regarding which was concluded in February 1958, and \$ 10 million credit offered by Japan later in this year.

#### [ALL INDIA SERVICE OF ENGINEERS

16. SHRI P. N. RAJABHOJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have come to a final decision on the question of the establishment of an All India Service of Engineers; and

(b) if so, when it is likely to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). The matter is still under consideration.

#### PAPERS LAID ON THE TABLE

##### REPORT OF INDIAN DELEGATION TO ANNUAL MEETING OF BOARDS OF GOVERNORS OF I.M.F. AND I.B.R.D. AND ANNUAL MEETING OF I.F.C. BOARD

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table a copy of the report of the Indian Delegation to the 13th

■(•Transferred from the 24th November, 1958.

Annual Meeting of the Boards of Governors of the International Monetary Fund and the International Bank for Reconstruction and Development and the 2nd Annual Meeting of the Board of Governors of the International Finance Corporation. [Placed in Library. See No. LT-1061/58.]

##### NOTIFICATION PUBLISHING AMENDMENTS IN CENTRAL SALES TAX REGISTRATION AND TURNOVER) RULES, 1957

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table, under subsection (2) of section 13 of the Central Sales Tax Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 896 dated the 23rd September, 1958, publishing certain amendments in the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-1062/ 58.]

##### REPORT OF SANSKRIT COMMISSION (1956-57)

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : Sir, I beg to lay on the Table a copy of the Report of the Sanskrit Commission (1956-57). [Placed in Library. See No. LT-1050/ 58.]

##### NOTIFICATIONS PUBLISHING AMENDMENTS IN I.P.S. (PAY) RULES, 1954 AND I.A.S. (PAY) RULES, 1954

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications of the Ministry of Home Affairs: —

- (i) Notification G.S.R. No. 1095, dated the 8th November, 1958, publishing certain amendments in the Indian Police Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1067/58.]